

Criminal Appeal No. 52 of 2019
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198
EC

ITEM NO.35

COURT NO.6

SECTION

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL Diary No(s). 39534/2018

(Arising out of impugned final judgment and order dated 01-10-2015
in OA No. 08/2014 passed by the Armed Forces Tribunal)

EX SIGMAN SANJAY KUMAR

Appellant
Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.179814/2018-CONDONATION OF DELAY IN FILING and IA
No.179816/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.179819/2018-CONDONATION OF DELAY IN REFILEING and IA
No.179818/2018-LEAVE TO APPEAL U/S 31(1) OF THE ARMED FORCES
TRIBUNAL ACT, 2007)

Date : 03-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Rudra Pratap Yadav, Adv.
Ms. Sheenu Chauhan, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking leave to appeal is allowed.

The appeal is dismissed both on the ground of delay as well as
on merits in terms of the signed order.

Pending applications, if any, stand disposed of

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
ASSISTANT REGISTRAR

(Signed order is placed on the file.)

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5.1.19

c/c
10/1/19

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. ⁵² OF 2019
(D. No. 39534/2018)

EX-SIGMAN SANJAY KUMAR

... Appellant(s)

Versus

UNION OF INDIA & ORS.

... Respondent(s)

ORDER

Application seeking leave to appeal is allowed.

Heard the learned counsel appearing for the parties.

We do not find any reason to interfere with the impugned order passed by the Armed Forces Tribunal, Regional Bench, Guwahati.

Accordingly, the appeal is dismissed both on the ground of delay as well as on merits.

Pending applications stand disposed of.

.....J.
(ROHINTON F. NARIMAN)

.....J.
(VINEET SARAN)

New Delhi,

Dated: January 3, 2019.